

## FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR  
AQUARIUS H2O DYNAMICS PRIVATE LIMITED OPERATING IN  
MACHINERY AND EQUIPMENT INDUSTRY  
AT  
803-A/3 - Nr. Patel Air Temp Ind Village: Ranakpur, Taluka: Kalol,  
Gandhinagar, Gujarat, India, 382721**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	Relevant Particulars	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Aquarius H2O Dynamics Private Limited PAN: AARCA0161G CIN: U41000GJ2018PTC102816
2.	Address of the registered office	803-A/3 - Nr. Patel Air Temp Ind Village: Ranakpur, Taluka: Kalol, Gandhinagar, Gujarat, India, 382721
3.	URL of website	<a href="https://www.aquariush2odynamics.in/">https://www.aquariush2odynamics.in/</a>
4.	Details of place where majority of fixed assets are located	Pali and Bhilwara, Rajasthan
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Rs. 27,79,46,760 in FY 2023-24 and Rs. 15,19,07,412.40 upto 31.12.2024
7.	Number of employees/ workmen	2
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last audited financial Statement available for F.Y 2022-2023.  Information can be sought by Email to: ip.aquarius2018@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed Expression of Interest can be obtained by sending request on ip.aquarius2018@gmail.com
10.	Last date for receipt of expression of interest	19.02.2025
11.	Date of issue of provisional list of prospective resolution applicants	22.02.2025
12.	Last date for submission of objections to provisional list	27.02.2025
13.	Date of issue of final list of prospective resolution applicants	28.02.2025
14.	Date of issue of information memorandum, evaluation matrix and	01.03.2025

	request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	01.04.2025
16.	Process email id to submit Expression of Interest	ip.aquarius2018@gmail.com

*ssNote: All the above details are on the basis of the information are provided to us by the suspended Board of Directors.*

Date: 04.02.2025

Place: Ahmedabad

Sd/-  
Mr. Dhaval Jitendrakumar Mistry  
Resolution Professional  
Reg. No.: IBBI/IPA-001/IP-P-01853/2019-2020/12849  
AFA Valid till: 31.12.2025  
Reg Add: 9B, Vardan Tower, Nr. Vimal House,  
Lakhudi Circle, Navrangpura,  
Ahmadabad, Gujarat-380014



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**IDFC FIRST Bank Limited**  
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)  
IDFC Bank Limited CIN : L65110TN2014PLC097792  
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

**IDFC FIRST Bank**

**APPENDIX IV (Rule 8(1))  
POSSESSION NOTICE (For Immovable Property)**

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 18.11.2024 calling upon the borrower, co-borrowers and guarantors 1. M/S SHRI RAM TRADERS, 2. VIPULBHAI L RAITHATHA, 3. KAMINIBEN RAITHATHA, to repay the amount mentioned in the notice being Rs. 1,10,16,857,00/- (Rupees One Crore Ten Lac Sixteen Thousand Eight Hundred Fifty Seven Only) as on 05.11.2024 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 6 of the Security Interest (Enforcement) Rules, 2002 on this **29<sup>th</sup> day of JAN 2025**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of **Rs. 1,10,16,857,00/- (Rupees One Crore Ten Lac Sixteen Thousand Eight Hundred Fifty Seven Only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable properties.**

All That Piece And Parcel Of Immovable Property Comprising Of Land Admeasuring About 60.08 Sq. Mtr. Along With Construction Of Citysurvey No. 740/b Paiki In City Survey Ward No. 2 Of Rajkot City, Gujarat-360001, And Bounded As: East: Other's Property, West: Road, North: Other's Property, South: Other's Property

Sd/-  
Date: 29-01-2025 Authorised Officer  
Place: GUJARAT IDFC FIRST Bank Limited  
Loan Account No: 10094680015 (erstwhile Capital First Limited and  
& 10094681609 amalgamated with IDFC Bank Limited)

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR AQUARIUS H2O DYNAMICS PRIVATE LIMITED OPERATING IN MACHINERY AND EQUIPMENT INDUSTRY AT**  
803-A/3 - Nr. Patel Air Temp Ind Village, Ranakpur, Taluka: Kalol, Gandhinagar, Gujarat, India, 382721

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1 Name of the corporate debtor along with PAN & CIN/ LEP No.	Aquarius H2O Dynamics Private Limited PAN: AACRA0161G CIN: U41000GJ2018PTC102816
2 Address of the registered office	803-A/3 - Nr. Patel Air Temp Ind Village, Ranakpur, Taluka: Kalol, Gandhinagar, Gujarat, India, 382721 <a href="https://www.aquarius20dynamics.in/">https://www.aquarius20dynamics.in/</a>
3 URL of website	Pali and Bhiwara, Rajasthan
4 Details of place where majority of fixed assets are located	Not Applicable
5 Installed capacity of main products/services	Rs. 27,79,46,760 in FY 2023-24 and Rs. 15,19,07,412.40 upto 31.12.2024
6 Quantity and value of main products/ services sold in last financial year	2
7 Number of employees/ workmen	Last audited financial Statement available List of Creditors <a href="https://ibbi.gov.in/en/claims/">https://ibbi.gov.in/en/claims/</a> for FY 2022-2023. Information can be sought by Email to: <a href="mailto:ip.aquarius2018@gmail.com">ip.aquarius2018@gmail.com</a>
8 Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The detailed Expression of Interest can be obtained by sending request on <a href="mailto:ip.aquarius2018@gmail.com">ip.aquarius2018@gmail.com</a>
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13 Date of issue of final list of prospective resolution applicants	01.03.2025
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.04.2025
15 Last date for submission of resolution plans	<a href="mailto:ip.aquarius2018@gmail.com">ip.aquarius2018@gmail.com</a>
16 Process email id to submit Expression of Interest	

Note: All the above details are on the basis of the information are provided to us by the suspended Board of Directors.

Sd/-  
Date: 04.02.2025  
Place: Ahmedabad

**Mr. Dhaval Jitendrakumar Mistry**  
Resolution Professional  
Reg. No.: IBB/IPA-001/IP-P-01853/2019-2020/12849  
AFA Valid till: 31.12.2025  
Reg Add: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat-380014

**DEUTSCHE BANK AG**  
**POSSESSION NOTICE (Appendix IV [Rule 8 (1)])**

Whereas, the undersigned being the authorized officer of the Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **08th July 2021** calling upon the borrowers (1) **VIVAAN CREATION LLP** (2) **LALWANI MANISH RAMESH** (3) **LALWANI RAMESHCHAND LAXMANDAS** (4) **LALWANI SUNITA** (5) **LALWANI SAPNA** to repay the outstanding amount as mentioned in the notice being **Rs. 2,56,79,464.46/- (Rupees Two Crore Fifty Six Lakhs Seventy Nine Thousand Four Hundred Sixty Four and paisa Forty Six Only)** (Cash Credit Facility of Rs. 2,16,61,230.37/- vide Loan Account No. 100039317540019 and Government Emergency Credit Line of Rs. 40,18,234.09/- vide Loan Account No. 320039317540019), as on 28/06/2021, within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said ordinance read with rule 8 of the said rule and in compliance of the before the Hon'ble 5th Additional Chief Judicial Magistrate of Ahmedabad, in SARFAESI case no. 5627/2024, order date on 05/11/2024 under section 14 of the said act on this **02th day of February of the Year 2025**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of **Rs. 2,56,79,464.46/- (Rupees Two Crore Fifty Six Lakhs Seventy Nine Thousand Four Hundred Sixty Four and paisa Forty Six Only)** (Cash Credit Facility of Rs. 2,16,61,230.37/- vide Loan Account No. 100039317540019 and Government Emergency Credit Line of Rs. 40,18,234.09/- vide Loan Account No. 320039317540019), and interest thereon compliance of the before the Hon'ble 5th Additional Chief Judicial Magistrate of Ahmedabad, in SARFAESI case no. 5627/2024, order date on 05/11/2024 under section 14 of the said act.

**The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

**Description of the Immovable Property-1**

All that title and interest over the piece and parcel of Property All The Right, OF THE C/62 ON 06TH FLOOR ADM. 330 SQ. YARDS SUPER BUILT UP (AS PER ALLOTMENT LETTER ON DT. 25/08/2001) IN NEW ASHWAMEGH BODAKDEV COOPERATIVE HOUSING SOCIETY LTD. SCHEME KNOWN AS GALAXY SITUATED AT SURVEY NO. 248 PAKI F.P. NO. 389 T.P.S NO. 1/B OF MOUJE BODAKDEV TALUKA : GHATLODIYA, DISTRICT I AHMEDABAD.

**For Deutsche Bank AG**  
Authorised Officer  
(Dipesh Mukherjee)

Date: 04th February 2025  
Place: Ahmedabad

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